

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**Co.Appeal 22/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2020**

Name of the Company: Department of Income Tax  
V/s  
Bhalchandra Properties Pvt Ltd & Anr

Section : 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

**ORDER**  
**(through video conferencing)**

Advocate, Ms. Maithili D Mehta appeared on behalf of Appellant.

Mr. Dhiren Dave, learned PCS, appeared on behalf of Respondent and seeking some time to file reply as the copy of petition has not been furnished.


Appellant is directed to furnish the copy of petition to the Respondent.

Two-week time is granted to the Respondent to file reply by serving an advance copy to the other side.

List the matter on 20.10.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 14th day of September, 2020

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**